

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA.No.97/89  
MP.No.261/90

New Delhi, dated this the 7th Feb.1994.

Shri C.J. ROY, Hon. Member(J)  
Shri P.T. THIRUVENGADAM, Hon. Member(A)

Shri Vijay Kumar Gohar,  
S/o Shri Ho Ram,  
R/o House No.104,  
Near Rehman Building,  
Navin Shahdra, Delhi.

Applicant

By Advocate Shri Ashok Aggarwal.  
versus

Union of India through:

1. Secretary,  
Ministry of Agriculture,  
Krishi Bhawan, New Delhi.

2. The Plant Protection Advisor,  
to the Government of India,  
Directorate of Plant Protection,  
Quarantine and Storage, N.H. IV,  
Faridabad, Haryana.

3. Deputy Director (P.P)  
Plant Quarantine & Fumigation Station,  
Indira Gandhi International Airport,  
New Delhi. Respondents  
By Advocate Shri P.P. Khurana.

O R D E R (by Hon.Member Sh.C.J. ROY)

Heard the learned counsel for both parties. The learned counsel for the applicant submits that he is not able to contact his client and receive instructions. He is unable to make proper appraisal of the situation at present. This <sup>is</sup> <sub>long</sub> is an old matter coming since 1989. He prays that he may be allowed to withdraw this case with liberty to approach this Tribunal again, if the cause of action survives.

The prayer is allowed and the MP is dismissed as withdrawn.

P.T. *Thiruvengadam*  
(P.T. THIRUVENGADAM)  
MEMBER(A)

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C.J. *ROY*  
(C.J. ROY)  
MEMBER(J)  
7.2.94